

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA 100 of.1997

Present : Hon'ble Mr. Nityananda Prusty, Judicial Member

Susanta Kr. Bag & Anr.

- VS -

Telecom

For the Applicants : Mr. S.K. Ghosh, Counsel

For the Respondents : Mr. B.K. Chatterjee, Counsel

Date of Order : 29-09-2003

ORDER

It is submitted by the Ld. Counsel for the applicants that the applicants are presently working as Group 'D' Employees under the Bharat Sanchar Nigam Limited (BSNL). Since the BSNL has not been brought under the jurisdiction of the Central Administrative Tribunal, this Tribunal has no jurisdiction to entertain this matter any more. In that view of the matter the Ld. Counsel for the applicants wants to withdraw the present case with liberty to approach the appropriate forum for redressal of their grievances. Mr. B.K. Chatterjee, Ld. Counsel for the departmental respondents has no objection if the prayer of the applicants is allowed and they are permitted to withdraw the O.A.

2. In view of above the O.A. is dismissed as 'withdrawn'. No costs. However, the applicants are at liberty to approach the appropriate forum for redressal of their grievances in accordance with law.



Member (J)

DKN